

Sir. Customers Protection Fund has been set up in the Stock Exchanges at Ahmedabad, Bombay, Calcutta, Delhi, Gauhati, Hyderabad, Ludhiana, Madras, Kanpur, and Vadodara.

(c) Out of the Stock Exchanges where trading in securities is taking place, the Exchanges located at the following places have not yet set up Customers Protection Fund:

Bangalore	Bhubaneswar
Cochin	Jaipur
Mangalore	Indore
Patna	Pune
Rajkot	

(d) The concerned Stock Exchanges are being asked to set up the Customers Protection Fund as early as possible.

Recovery of Central Excise Duty from Cigarette Manufacturing Companies

3757. SHRI SOBHANDREESWARA RAO VADDE: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1686 on August 6, 1987 and state the latest position regarding recovery of Central Excise duty from each of the cigarette manufacturing companies referred to therein?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): A Statement is attached.

STATEMENT

Statement in Respect of Lok Sabha Unstarred Question No. 3757 for 13.12.91 showing the present position of the Cigarette cases cited in Lok Sabha Unstarred Question No. 1686 answered on 6.8.1987.

S.No.	Name of the company	Date of search	Date of show Cause Notice	Amount of central excise duty (Rs. in lakh)	Modusoperandi	Present position of the case.
1	2	3	4	5	6	7
1.	M/s G.T.C. Industries Ltd. & others	20.1.86	25.3.86 4.4.86 23.4.86 22.9.86	743.84 1382.89 574.87 402.23	The Party had been selling cigarettes at higher rates in the market than printed prices.	Cross examination of witnesses is in progress.
				3103.83		
2.	M/s N.T.C. Ltd. & others	12.8.86	30.9.86 1.10.86	2813.78 9755.56	Clandestine removal & under valuation of cigarettes.	(a) case sent back to Collector of Central Excise, Guntur by Delhi High Court for finalisation of provisional assessment, which is in progress. (b) Collector of Central Excise, Delhi has issued interim directions to the Divisional Assistant Collector to make final assessments and to
				12569.34		

S.No.	Name of the company	Date of search	Date of show Cause Notice	Amount of central excise duty (Rs. in lakh)	Modusoperandi	Present position of the case.
1	2	3	4	5	6	7
3.	M/s ITC Ltd. & others	17.2.87	27.3.87	80377.97	Under-valuation and declaration of lower value on packets of cigarettes to avail lower rate of duty as per Notification for assessment at adjusted sale price.	Cross examination of witnesses is in progress.
4.	M/s ITC Ltd. Mungher	17.2.87	3.7.87	3981.00	-do-	Adjudication proceedings are in progress.
5.	M/s Asis Tobacco Co. Hosur and M/s ITC Ltd.	17.2.87	19.5.87	1045.16	-do-	Proceedings dropped by CCR Delhi vide order-in-original No.1/91 dt. 19.2.91 in view of Madras High court decision directing the Assistant Collector to determine the assessable value afresh.
6.	M/s ITC Ltd. Mungher		2.7.87	406.35	Under valuation of smoking mixture.	Adjudication proceedings are in progress.
				101483.65		